

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-915(ND)2018

SECTION OF THE COMPANIES ACT: 7 of IBC Code, 2016

In the matter of:

M/s. Simplex Infrastructure Ltd.

..... Petitioner

V/s.

M/s. North Town Estates Pvt. Ltd.

.....Respondents

Coram:

Order Dated: - 17.09.2018

**MS. INA MALHOTRA
HON'BLE MEMBER(J)**

**MS. DEEPA KRISHNA
HON'BLE MEMBER(T)**

For Petitioner (s) : Mr. Ankit Raj, Advocate

For Respondent (s) : Advocates for the Respondents.

ORDER

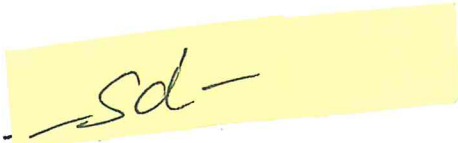
On the last date of hearing, Mr. Vaidesh Vaidh, Advocate had put his appearance on behalf of the Corporate Debtor and submitted that the matter has been settled. Court notice was affected on the petitioner through counsel.

Mr. Ankit Raj, Advocate has appeared post lunch on behalf of the petitioner and has confirmed the settlement.

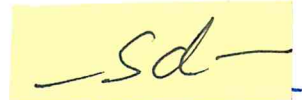
In view of the compromise effected, learned counsel wishes to withdraw the petition.



Dismissed as withdrawn.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)